

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4365
ANSWERED ON:19.12.2012
FILING CHARGESHEET BY CBI
Kumar Shri P.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has given its approval to file chargesheet against all persons for which the Central Bureau of Investigation (CBI) has sought the consent of the Government;
- (b) if so, the details thereof;
- (c) whether this move is likely to help to close a large number of cases; and
- (d) if so, the details thereof?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRIV. NARAYANASAMY)

(a) & (b): The sanctioning of prosecution of public servants, based on requests from Central Bureau of Investigation (CBI), is a continuous process. As per information furnished by CBI, during the last three years, i.e., 2009, 2010, 2011 and 2012 (till 30.11.2012), CBI has received sanctions for prosecution in a total number of 1905 cases involving 3286 requests.

(c) & (d): The sanctioning of prosecution does not lead to closing of cases. After receipt of sanction for prosecution in the cases investigated by it, the CBI files charge sheet in the Court of Competent jurisdiction and the Court concerned takes the case to its logical conclusion.